

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF MARCH, 2001

Original Application No.1623 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

1. Phool Singh Yadav, S/o Sri Tulsi  
Ram Yadav, a/a 25 years, R/o Village  
Kapil, P.O. Panki, Kanpur 208020,
2. Ashok Kumar Konhsaha, son of  
Sri Raja Ram, a/a 23 years, R/o Village  
Khalar, P.O. Kulgaon, Kanpur.
3. Emanwal John, son of Godwin Edgan  
a/a 24 years, R/o 337/6 Shastri  
Nagar, Kanpur.
4. Manoj Kumar Varma, son of Sri Dukhram  
a/a 22 years, R/o 421/12, Shastri Nagar  
Kanpur.
5. Krishna Kumar, son of Sri Hira Lal  
a/a 23 years, R/o 73/J Sarai Maswanpur  
Kanpur.

... Applicants

(By Adv: Shri R.P.Singh)

Versus

1. Union of India through A.G.S.Branch  
Army Head Quarters, D.H. P.O  
New Delhi.
2. The Air of Commanding in Chief  
Head Quarter Maintenance Indian  
Air Force Vayu Sena Nagar, Nagar Par  
440007
3. Commanding Officer 402  
Air Force Station, Chakeri, Kanpur.

... Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicants have prayed for a direction  
to the respondents to prepare a list of those who have  
worked on the post <sup>or of "</sup> Anti Malaria Lascar and consider  
their absorption on regular basis in accordance with

their seniority. It has also been prayed that direction may also be given to respondent no.3 Commanding Officer, 402, Air Force Station, Chakeri kanpur to consider their absorption as regular employees in Group 'D' posts in terms of the judgement of this Tribunal. This Tribunal vide order dated 11.7.1990 in OA 953/89 and 12.4.1993 in OA 1443/92 and the order dated 1.11.1995 in OA 113/95 has already been given suitable direction for consideration of the interest of Anti Malaria Lascars. There is also a G.O dated 16.12.1994. Further seasonal Anti Malaria Lascars(Grant of Temporary status and regularisation) Scheme of Indian Air Force 1997 is also enforced. After the G.O. dated 16.12.1994 has been issued containing guidelines for regularising the services of workers on daily wages. As the respondents have not examined the case of the applicants for including their names in the register for giving engagement whenever the work was available nor they have been considered for grant of temporary status and regularisation, it appears just and proper that this OA may be disposed of finally with the direction to respondent no.3 to consider the claim of the applicants for inclusion of their names in the register and also for appointment on regular basis in the judgements mentioned above and Scheme of 1997 and the Govt. order dated 16.12.1994 within a specified time.

The OA is disposed of finally with the direction to the respondent no.3 to consider the claim of the

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applicants in the light of the above observations within three months from the date a copy of this order is filed before him.

There will be no order as to costs.

*S. Basu*

MEMBER(A)

*[Signature]*

VICE CHAIRMAN

Dated: 22.3.2001

/Uv/